

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

18
Miscellaneous Application No.66/96

IN

Original Application No.465/92

Dt. of Order: 15-4-96.

Between :-

K.Rajyalaxmi

...Applicant

And

1. The Director of Census Operations (AP),
Pioneer House, (Building of Syndicate
Bank Regional Office); Somajiguda,
Opp: Yerramanzil, Hyderabad-500 482.
2. The Registrar General India (Census),
2/A, Mansing Road, New Delhi - 110011.

...Respondents

Counsel for the Applicant : Shri V.Venkateswara Rao

Counsel for the Respondents : Shri N.R.Devaraj, Sr.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Oral Order per Hon'ble Shri R.Rangarajan, Member (A)).

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ORDER

Grimed

The applicant in this ~~Miscellaneous~~ Application filed
this M.A. seeking implementation of the judgement dt.30-6-95
rendered in the O.A.

2. The O.A. ^{was} disposed of setting aside the order

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dt.19-4-92 whereby the applicant was removed from service and further directing the respondents to re-instate her as Assistant Compiler against the DC vacancy. It was further directed in the judgement that in case the applicant is not reinstated by 31-8-95, she is entitled to salary and other emoluments with effect from 1-9-95.

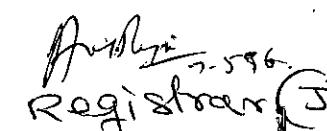
3. The learned standing counsel now produced before me the order No.C.18013/3/92-Estt. dt.12-4-96, whereby the applicant has been re-instituted into service as Computer in the pay scale of Rs.1200-2040. Hence the order has been complied with. However, the direction for pay from 1-9-95 is yet to be complied with. The applicant on joining the service in terms of the office order dt.12-4-96 may submit a representation to the concerned for compliance of the direction in regard to payment of her salary and other emoluments with effect from 1-9-95. If such a representation is received, the concerned authority should dispose of the same within a period of three months from the date of receipt of a copy of the representation.

4. The M.A. is ordered accordingly. No costs.


(R.RANGARAJAN)
Member (A)

Dated:15th April, 1996.
Dictated in Open Court.

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Dy. Registrar (J)

Contd.



3.3.0

M.A.NO.66/96 in O.A.NO.465/92

Copy To:

1. The Director of Census Operations, (AP),
Pioneer House, (Building of Syndicate Bank Regional Office),
Somajiguda, Opp.Yerramanzil, Hyderabad - 500 482.
2. The Registrar General India, (Census)
2/A, Mansing Road, New Delhi - 110 011.
3. One copy to Mr.V.Venkateswar Rao, Advocate,
CAT, Hyderabad.
4. One copy to Mr.N.R.Devraj, Sr.CGSC,
CAT, Hyderabad.
5. One copy to Library, CAT, Hyderabad.
6. One duplicate copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M.A.

DATED: 15-4-96

ORDER/JUDGEMENT

M.A. NO/R.A./C.A. No. 66/96

IN
B.A. NO. 66/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED —

NO ORDERS AS TO COSTS

No Spcl (copy)

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
प्रेषण/DESPATCH
— 3 JUN 1996 —
हैदराबाद यायपौर्ष
HYDERABAD BENCH